

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE**

OA NO 10 OF 2023

IN THE MATTER OF:

FEDERATION OF RAINBOW WARRIORS & ANR.

..... Applicant

Vs

UNION OF INDIA & OTHERS

... Respondents

REPORT FILED BY THE APCZMA 9TH RESPONDENT

DATE - 12.02.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
Original Application No. 10 of 2023 (WZ)**

Federation of Rainbow Warriors & Anr.

.....Petitioners

VS

Union of India & Ors.

.....Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date:

Report on the Hon'ble NGT in Original Application No. 10 of 2023 (WZ) filed by Federation of Rainbow Warriors & Anr regarding CRZ Notification, 2019

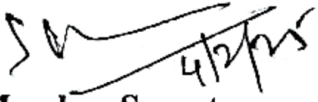
It is to submit that case was filed in Hon'ble NGT, Western Zone Bench, Pune with O.A. No. 10 of 2023 filed by Federation of Rainbow Warriors & Anr regarding CRZ Notification, 2019. APCZMA is 9th Respondent.

In this connection, the following are submitted:

1. Earlier, the National Centre for Sustainable Coastal Management (NCSCM), Chennai prepared and submitted CZMP report as per Coastal Regulation Zone (CRZ) Notification, dated 06th January 2011 & same was approved by MoEF&CC, Govt. of India on 28.02.2019. **(Annexure-1)**
2. In supersession of the CRZ Notification, 2011, the MoEF&CC, GoI, New Delhi had issued CRZ Notification, 2019, dated 18th January 2019.
3. The CZMPs as per the CRZ Notification, 2019 are under preparation. The MoEF&CC vide OM dated 07.06.2019 clarified that until the revision of CZMPs as per Notification, 2019, the appraisal of the projects should be taken up as per the provisions of the CRZ Notification, 2011 only. **(Annexure - 2)**
4. The EFS&T Dept., Government of A.P. vide order dt: 31.01.2020 had entrusted the updation of CZMPs as per CRZ Notification, 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai. **(Annexure-3)**

5. Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. with the officials of NCSCM, Chennai at Vijayawada to review the status & further action to be taken on the draft CZMPs prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification, 2019.
6. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023. It was stated in the report that, *"the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024"*.
7. The NCSCM, Chennai prepared draft CZMPs and submitted to APCZMA in the month of April, 2024.
8. Due to General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024, Election code came in to force from April to June. All the Collectors, district officials were busy with general elections.
9. Subsequently, the Andhra Pradesh Coastal Zone Management Authority (APCZMA) scheduled to conduct public hearings on draft CZMPs in the 13 coastal districts. Public Hearing scheduled in Visakhapatnam district in the month of July and December were postponed. Thus, Public Hearings were completed in 12 districts.

10. It is to submit that some of the members of APCZMA had resigned from the Authority. The MoEF&CC, GoI, New Delhi constituted APCZMA vide order No. S.O. 5332 (E) dated 10.12.2024. **(Annexure-4)**
11. The Public Hearing minutes, representations received during the Public Hearings were placed in the APCZMA meeting held on 03.01.2025. As decided in the meeting, APCZMA vide letter dated 04.01.2025 communicated to the Public Hearing minutes, representations received during the Public Hearings to NCSCM, Chennai to scrutiny and offer their remarks for each representation and send back to APCZMA for examination and onward submission to Technical Scrutiny committee of MoEF, GOI. **(Annexure-5)**
12. The above letter addressed to NCSCM, Chennai is also submitted to the Secretary, MoEF&CC, GoI, New Delhi vide letter dated 04.01.2025. **(Annexure-6)**


4/2/25
Member Secretary
C.M. APCZMA

Annexure-1



F. No. 12-9/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change

Telephone: 011-24695338,
e-mail: w.bharat@nic.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 28.02.2019

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
Government of Andhra Pradesh
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

Sub: CZMPs of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore districts, in Andhra Pradesh - reg.

Sir,

This has reference to letter no. 12/APCZMA/2019-1677, dated 21.01.2019 regarding Coastal Zone Management Plans (CZMPs) of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore districts, in Kerala, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

2. In this regard, it is to state that based on the recommendations of the National Coastal Zone Management Authority (NCZMA) in its 37th Meeting held on 25.02.2019 and recommendations of the Technical Scrutiny Committee held at NCSCM, Chennai on 18.02.2019, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs of the districts of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore, in Andhra Pradesh.

This issues with the approval of the Hon'ble Minister (EFCC).

Yours faithfully,

(W. Bharat Singh)
Director (CRZ)

Copy to:

1. The Principle secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Secretariat, 4th Block, Government Interim Complex, Velagapudi – 522 503, Guntur District, Andhra Pradesh.
2. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34
3. The Director, National Centre for Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu.
4. Guard File.

(W. Bharat Singh)
Director (CRZ)

SP
214100826

Annexure-2



F.No.12-7/2018-1A.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Division)

Tel: 011-24695338.
e-mail: w.bharat@nic.in
J-232, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
Date:07.06.2019

OFFICE MEMORANDUM

Sub: *Clarification on implementation of projects falling in CRZ area as per para 6(i) of the CRZ Notification issued vide GSR 37(E), dated 18.01.2019 – reg.*

This Ministry has received references seeking a clarification on implementation of the provisions for appraisal and CRZ clearances of development projects in CRZ areas in accordance with the provisions of Coastal Regulation Zone (CRZ) Notification, 2019 issued vide number GSR 37(E), dated 18.01.2019.

2. In this regard, I am directed to clarify that until the CZMPs of the coastal districts of States / Union territories prepared and approved under the provisions of the CRZ Notification, 2011 are updated/revised under the provisions of the new CRZ Notification, 2019 issued vide GSR 37(E), dated 18.01.2019, the provisions of this new notification shall not apply and the provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearances of developments projects in the CRZ areas.

This issues with the approval of the Competent Authority.


(W. Bharat Singh)
Director (CRZ)

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (ENV.Sec.I) DEPARTMENT

Letter.No.EFS01-ENVOPEST(CZMA)/7/2019-SEC-I, Dated: 31.01.2020

From
The Special Chief Secretary to Government,
E.F.S & T Department,
A.P.Secretariat,
Velagapudi.

To
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai - 600025(w.e)

Sir,

Sub: E.F.S & T Dept.,- EFS&T Dept.,- APCZMA - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh under provisions of CRZ Notification 2019 - Requested - Reg.

- Ref : 1.From the Chairman, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, dated : 17.07.2019.
2. Govt., Lr. No.EFS01-ENVOPEST(CZMA)/7/2019-SEC.I, Dated: 28.09.2019.
3. From Sri.C.K. Misra, Secy. to GoI, Ministry of Environment, Forest and Climate Change, D.No.12-1/2019-1A-III,Dated: 16.10.2019
4. Govt., Lr.No.EFS01-ENVOPEST (CZMA)/7/2019-SEC.I, Dated:25.10.2019
5. NCSCM, Chennai, Lr.No.NCSCM/CZMA/AP/19-0617-, dated : 01.11.2019
6. Letter Received from the Member Secretary, APPCB, Lr.No.12 (a)/APCZMA/CRZ/APCZMP/2019,Dated :12.11.2019

&&&

I invite your attention to the subject cited and inform that earlier the Government of Andhra Pradesh entrusted the task relating to preparation of APCZMP to National Centre for Sustainable Coastal Management(NCSCM), Chennai in 2017 and requested to convey willingness to undertake the revision of APCZMP as per CRZ - 2019 Notification of Government of India and also requested to communicate the terms and conditions of the engagement along with the fees and the timeframe in which the above exercise will be completed vide letter 2nd cited.

2. The Member Secretary, A.P.Pollution Control Board vide letter sixth cited, has informed that the Director, National Centre for Sustainable Coastal Management (NCSCM) vide their letter fifth cited, has sent the revised proposal for preparation of Coastal Zone Management Plan(CZMP) of Andhra Pradesh as per the CRZ Notification 2019 and requested the Government to approve the proposal with the revised cost of Rs.1,98,66,480/- and also requested to address a letter to the National Centre for Sustainable Coastal Management (NCSCM), Chennai in this regard.

3. Government have examined the above proposal and decided to entrust the project to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan(CZMP) for the State of Andhra Pradesh as per CRZ Notification 2019 with the revised cost, revised timeline and the data requirement as detailed below :

a. Revised cost: Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred eighty only, inclusive of GST)

b. Data required from APPCB:

- i. Census village boundary maps in shapefile format and village wise population data in soft copy/xls format, of all census villages falling in CRZ areas.
- ii. Survey numbers of Govt. land/Private lands
- iii. Eco-tourism plan and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- iv. Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies etc.
- v. Existing authorized structures on the seaward side and features like cyclone shelters, rain shelters, helipads.
- vi. Maps/boundaries of new Municipalities, if any
- vii. Missing survey plot boundaries of a few villages, in shapefile format

c. Revised timeline/schedule of activities/period of Consultancy:

Tasks	Total months from date of receipt of payment of cost/date of receipt of entire data from APPCB
Data collection	0.5
Processing of census maps, census data and cadastral maps	1
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for comments	2
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for public hearing	3
Public hearing, finalization of digital data as per corrections received from the APPCB, Andhra Pradesh, scrutiny by the Technical scrutiny Committee and generation of final maps	4.5
Approval of APCZMA/MoEF&CC and submission of final deliverables including the approved maps and shapefiles	5

4. I, therefore request you to take up preparation of Andhra Pradesh Coastal Zone Management Plan as per the new CRZ Notification, 2019 vide G.S.R.37(E), dated 18th January 2019 with revised cost of Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred and eighty only), inclusive of GST, timeline etc. as detailed at Para - 3 above and submit the final APCZMA to Government.

OK

Yours faithfully,

N. Jagadeeswarai
for Special Chief Secretary to Government

Copy to :
✓ The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.


भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-11122024-259340
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4935]

नई दिल्ली, मंगसवार, दिसम्बर 10, 2024/अग्रहायण 19, 1946

No. 4935]

NEW DELHI, TUESDAY, DECEMBER 10, 2024/AGRAHAYANA 19, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

आदेश

नई दिल्ली, 10 दिसंबर, 2024

का.आ. 5332(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, का.आ. 4798(अ) तारीख 3 नवम्बर, 2023 के आदेश के अधिक्रमण में, उन बातों के सिवाय जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, राजपत्र में आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए निम्नलिखित व्यक्तियों से मिल कर बनने वाले आंध्र प्रदेश तटीय जोन प्रबंधन प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का गठन करती है, अर्थात् :-

- (1) सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव, पर्यावरण, अध्यक्ष पदेन ; वन, विज्ञान और प्रौद्योगिकी विभाग, आंध्र प्रदेश सरकार
- (2) सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव या विशेष सदस्य पदेन ; आयुक्त (आपदा प्रबंधन), राजस्व (आपदा प्रबंधन) विभाग, आंध्र प्रदेश सरकार
- (3) सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव या मत्स्य सदस्य पदेन ; पालन आयुक्त, मत्स्य पालन विभाग, आंध्र प्रदेश सरकार
- (4) सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव या उद्योग सदस्य पदेन ; आयुक्त, उद्योग और वाणिज्य विभाग, आंध्र प्रदेश सरकार

- | | | |
|------|---|---------------------------|
| (5) | विशेष मुख्य सचिव या प्रधान सचिव या सचिव, पंचायत राज और ग्रामीण विकास विभाग, आंध्र प्रदेश सरकार | मदस्य पदेन ; |
| (6) | प्रमुख या निदेशक, स्पेस अप्लीकेशन सेंटर, आंध्र प्रदेश सरकार | सदस्य पदेन ; |
| (7) | निदेशक, नगर एवं ग्राम योजना, आंध्र प्रदेश सरकार (शहरी विकास विभाग निकाय) | सदस्य पदेन ; |
| (8) | डॉ. शेख बाशा, मुख्य वैज्ञानिक और प्रमुख, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद - राष्ट्रीय पर्यावरण इंजीनियरिंग अनुसंधान संस्थान, हैदराबाद क्षेत्रीय केंद्र, आईआईसीटी, परिसर, तारनाका, हैदराबाद-500007 | विशेषज्ञ सदस्य ; |
| (9) | डॉ. वेदला वेंकट सन्नह्णय श्रीनिवास मरमा, प्रभारी वैज्ञानिक और मुख्य वैज्ञानिक, वैज्ञानिक और औद्योगिक अनुसंधान परिषद - राष्ट्रीय समुद्र विज्ञान संस्थान, 176, लॉसन्स वे कॉलोनी, विशाखापत्तनम - 530017 | विशेषज्ञ सदस्य ; |
| (10) | डॉ. सशीला लंका, सहायक प्रोफेसर (चयन ग्रेड) और प्रमुख, जैव विज्ञान और जैव प्रौद्योगिकी विभाग, कृष्णा विश्वविद्यालय, मद्रलीपट्टनम-521004, आंध्र प्रदेश | विशेषज्ञ मदस्य; |
| (11) | श्री नमबदा वेंकट भास्कर राव, डी.नं.39-8-43/1, बालाभानु स्कूल के पास, मुरलीनगर, विशाखापत्तनम (शहरी), आंध्र प्रदेश-530007 | विशेषज्ञ सदस्य ; |
| (12) | इंडिया यूथ फॉर मोसाइटी, गैर-सरकारी संगठन, जिसका प्रतिनिधित्व इसके सचिव श्री नेककांति सत्य संतोषी सरथ चंद्र करते हैं। #9-26-4, एफएफ, पैला मेंशन, कैनेडियन बैपटिस्ट मिशन कंपाउंड, एमवीएस ज्वेल के पीछे, विशाखापत्तनम-530003 | मदस्य, गैर सरकारी संगठन ; |
| (13) | सदस्य सचिव, आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड | सदस्य - सचिव पदेन । |

2. प्राधिकरण का मुख्यालय गुंटूर, आंध्र प्रदेश में होगा।

3. प्राधिकरण की बैठक के लिए गणपूर्ति इसके सदस्यों की कुल संख्या का एक तिहाई होगी।

4. सदस्य, एक पदेन सदस्य के अतिरिक्त, इस संबंध में केन्द्रीय सरकार द्वारा निबंधन और शर्तों के अनुसार भत्ते का भुगतान किया जाएगा।

5. हितों के किमी टकराव से बचने के लिए, सदस्य, किसी ऐसी परियोजना, जिसके लिए उन्होंने परामर्श कार्य संबंधी सेवा दी है, के मूल्यांकन की प्रक्रिया में, प्राधिकरण की बैठक में स्वयं को दूर रखेंगे।

6. प्राधिकरण, तटीय पर्यावरण की गुणवत्ता की सुरक्षा और सुधार करने तथा आंध्र प्रदेश राज्य के तटीय विनियमन क्षेत्र में पर्यावरण प्रदूषण को रोकने, कम करने और नियंत्रित करने के लिए निम्नलिखित उपाय करेगा, अर्थात् :-

- यथास्थिति, भारत सरकार, अधिसूचना सं० का०आ० 19(अ), तारीख 6 जनवरी, 2011 या अधिसूचना संख्या सा०का०नि० 37(अ), तारीख 18 जनवरी, 2019 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा जारी तटीय विनियमन जोन अधिसूचना, 2019 की अपेक्षाओं के भीतर अनुमोदित तटीय जोन प्रबंधन योजना के अनुसार परियोजना प्रस्ताव के अनुमोदन के लिए परियोजना प्रस्तावकों से प्राप्त प्रस्तावों की समीक्षा करने और आवेदन की प्राप्ति से साठ दिनों की अवधि के भीतर उक्त अधिसूचना में यथाविनिर्दिष्ट संबद्ध प्राधिकारी के परियोजना के अनुमोदन के लिए सिफारिश करना ;
- उक्त अधिसूचना में यथाविनिर्दिष्ट तटीय विनियम जोन में सभी विकासाल्मक क्रियाकलापों को विनियमित करना ;
- उक्त अधिसूचना के उपबंधों को प्रवृत्त करने और निगरानी करने के लिए क्रियान्वित करना ;
- भारत का राजपत्र, संख्या का०आ० 4650(अ), तारीख 30 सितंबर, 2022 में प्रकाशित भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना में यथाविनिर्दिष्ट अधिनियम की धारा 5 के अधीन निदेश जारी करेगा ;
- उक्त अधिनियम की धारा 10 के अधीन शक्ति का प्रयोग करना ;
- उक्त अधिनियम की धारा 19 के अधीन शिकायत दर्ज करना ;

- (vii) उक्त अधिसूचना के अधीन तटीय विनियमन जोन क्षेत्र और तटीय जोन प्रबंध योजना के वर्गीकरण में उपांतरण के लिए राज्य सरकार से प्राप्त प्रस्तावों की समीक्षा और उस पर राष्ट्रीय तटीय क्षेत्र प्रबंधन प्राधिकरण के लिए विशिष्ट सिफारिशें करना ; और
- (viii) स्वतः प्रेरणा से या इसके समक्ष किसी व्यक्ति द्वारा किए गए परिवर्तन के आधार पर उक्त अधिनियम या उसके अधीन बनाए गए नियमों या उक्त अधिसूचना के अनुपालन में असफलता या उल्लंघन के मामलों की जांच और पुनर्विलोकन करेगा ।

7. प्राधिकरण, अपने कार्यकरण में, पारदर्शिता बनाए रखने के प्रयोजन के लिए एक समर्पित वेबसाइट तैयार करेगा और अपने कृत्यों से संबंधित जानकारी इस पर डालेगा, जिसके अंतर्गत उसकी बैठक में कार्यमूची, बैठक का कार्यवृत्त, बैठक में किए गए विनिश्चय, उक्त अधिसूचना के अनुपालन में असफलता या उल्लंघन पर मामलों के लिए सिफारिशें और ऐसी अनुपालना या उल्लंघन पर की गई कार्रवाई, न्यायालय मामले, जिनमें न्यायालयों के आदेश भी हैं, और आंध्र प्रदेश सरकार की अनुमोदित तटीय जोन प्रबंध योजना भी है ।

8. प्राधिकरण, राष्ट्रीय तटीय जोन क्षेत्र प्रबंधन प्राधिकरण को छह मास में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट प्रस्तुत करेगा ।

[फा. सं. जे-17011/27/1999-आईए. III]

रजत अग्रवाल, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

ORDER

New Delhi, the 10th December, 2024

S.O. 5332(E).—In exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act) and in supersession of the order of the Government of India, in the Ministry of Environment, Forest and Climate Change, number S.O. 4798(E), dated the 3rd November, 2023, except as respects things done or omitted to be done before such suppression, the Central Government hereby constitutes the Andhra Pradesh Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years with effect from the date of publication of this Order in the Official Gazette, namely:-

- | | | |
|-----|---|----------------------------------|
| (1) | Special Chief Secretary or Principal Secretary or Secretary to the Government, Environment, Forest, Science and Technology Department, Government of Andhra Pradesh | Chairperson, <i>ex officio</i> ; |
| (2) | Special Chief Secretary or Principal Secretary or Secretary to the Government or Special Commissioner (Disaster Management), Revenue (Disaster Management) Department, Government of Andhra Pradesh | Member, <i>ex officio</i> ; |
| (3) | Special Chief Secretary or Principal Secretary or Secretary to the Government or Commissioner of Fisheries, Fisheries Department, Government of Andhra Pradesh | Member, <i>ex officio</i> ; |
| (4) | Special Chief Secretary or Principal Secretary or | Member, <i>ex officio</i> ; |

- Secretary to the Government or Commissioner of Industries, Industries and Commerce Department, Government of Andhra Pradesh
- (5) Special Chief Secretary or Principal Secretary or Secretary to the Government, Panchayat Raj and Rural Development Department, Government of Andhra Pradesh Member, *ex officio*;
- (6) Head or Director, Andhra Pradesh Space Applications Centre, Government of Andhra Pradesh Member, *ex officio*;
- (7) Director, Directorate of Town and Country Planning, Government of Andhra Pradesh (Urban Development Department body) Member, *ex officio*;
- (8) Dr. Shaik Basha,
Chief Scientist and Head,
Council of Scientific and Industrial Research -National Environmental Engineering Research Institute,
Hyderabad Zonal Centre, IICT, Campus, Tarnaka,
Hyderabad-500007 Expert Member;
- (9) Dr. Vedula Venkata Subrahmanya Srinivasa Sarma,
Scientist-In-charge and Chief Scientist, Council of Scientific and Industrial Research - National Institute of Oceanography,
176, Lawsons Bay Colony, Visakhapatnam -530017 Expert Member;
- (10) Dr. Suseela Lanka,
Assistant Professor (Selection Grade) and Head,
Department of Biosciences and Biotechnology, Krishna University, Machilipatnam- 521004, Andhra Pradesh Expert Member;
- (11) Sri Nambada Venkata Bhaskara Rao,
D.No.39-8-43/1, Near Balabhanu School, Muralinagar,
Vishakhapatnam (Urban), Andhra Pradesh-530007 Expert Member;
- (12) India Youth For Society, Non- Governmental Organisation, represented by its Secretary Sri. Nekkanti Satya Santoshi Sarath Chandra
#9-26-4, FF, Paila mansions,
Canadian Baptist Mission Compound, Behind MVS Jewel, Visakhapatnam- 530003 Member, Non -government Organisation;
- (13) Member Secretary, Andhra Pradesh Pollution Control Board Member- Secretary, *ex officio*.

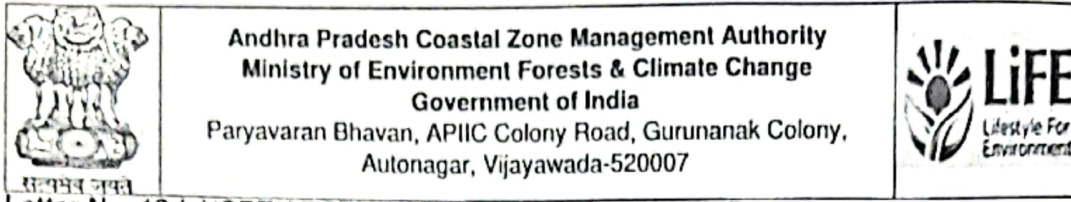
2. The Headquarter of the Authority shall be at Guntur, Andhra Pradesh.

3. The quorum for the meeting of the Authority shall be one- third of the total number of its Members.

4. The member, other than Member *ex officio*, shall be paid allowances as per the terms and conditions decided by the Central Government.
5. In order to avoid any conflict of interest, the Members shall recuse themselves from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered any consultancy service.
6. The Authority shall take following measures for protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Andhra Pradesh, namely: -
- (i) examine proposals received from the project proponent for approval of project proposal, in accordance with the approved Coastal Zone Management Plan prepared under the notification of the Government of India number S.O.19(E), dated the 6th January, 2011 or the notification number G.S.R. 37(E), dated the 18th January, 2019 (hereinafter referred to as the said notification), as the case may be, and make recommendation for approval of project proposal to the authority concerned, as specified in the said notification, within a period of sixty days from the date of receipt of application;
 - (ii) regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
 - (iii) enforce and monitor the implementation of provisions of the said notification;
 - (iv) issue directions under section 5 of the said Act as specified in the notification of the Government of India, in the Ministry of Environment, Forest and Climate Change, number S.O. 4650(E), dated the 30th September, 2022;
 - (v) exercise powers under section 10 of the said act;
 - (vi) file complaint under section 19 of the said Act;
 - (vii) examine proposals received from the State Government for modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and making recommendations to the National Coastal Zone Management Authority under the said notification; and
 - (viii) inquire and review cases of failure of compliance or contravention of the said Act or rules made thereunder or the said notification, *suo-moto* or on the basis of a complaint made by any person before it.
7. The Authority shall, for the purposes of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meeting, minutes of the meeting, decision taken in the meeting, recommendation for matters on failure of compliance or contravention of the said notification and action taken on such failure or contravention and court matter including the order of the court, and the approved Coastal Zone Management Plan of the Government of Andhra Pradesh.
8. The Authority shall furnish report of its activity at least once in six months to the National Coastal Zone Management Authority.

[F. No. J-17011/27/1999-IA.III]

RAJAT AGARWAL, Jt. Secy.



Letter No. 12 (a)/CRZ/APCZMP/2015-

Date: 04-01-2025

To

The Director,
National Centre For Sustainable Coastal Management (NCSCM),
Ministry of Environment, Forest and Climate Change (MoEF&CC),
Anna University Campus,
Chennai – 600025, Tamil Nadu.

Madam,

Sub : APCZMA – Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the provisions of the CRZ Notification 2019 – Public Hearing Minutes & Representations – Communicated - Reg.

Ref : APCZMA meeting held on 03.01.2025 at Vijayawada.

1. The EFS&T Dept., Government of A.P. vide order dt: 31.01.2020 had entrusted the updation of CZMPs as per CRZ Notification, 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai.
2. As per the instructions of the EFS&T Dept., Govt. of AP, APPCB vide proceeding dt 24.09.2020 released an amount of Rs. 1,98,66,480/- (One crore Ninety-eight Lakhs Sixty-Six Thousand Four Hundred Eighty rupees only) to NCSCM, Chennai.
3. Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. with the officials of NCSCM, Chennai at Vijayawada to review the status & further action to be taken on the draft CZMPs prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification, 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023.
4. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023. It was stated in the report that, "the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024".
5. The NCSCM, Chennai prepared draft CZMPs and submitted to APCZMA in the month of April, 2024.
6. Subsequently, the Andhra Pradesh Coastal Zone Management Authority (APCZMA) scheduled to conduct public hearings on draft CZMPs in the 13 coastal districts. Public Hearings were completed in 12 districts. Public Hearing for Visakhapatnam district will

be conducted separately.

7. The MoEF&CC, Gol, New Delhi vide order dt. S.O. 5332 (E) dated 10.12.2024 constituted the Andhra Pradesh Coastal Zone Management Authority. A copy of the same is enclosed for kind information.

8. The draft CZMPs, Public Hearing minutes and representations received during the Public Hearings (completed in 12 districts) were reviewed by the Authority in the APCZMA meeting held on 03.01.2025. Dr. Manik Mahapatra, Scientist, NCSCM, Chennai had attended the meeting and explained about the procedure adopted for preparing the CZMPs. In the meeting, the Authority decided as follows:

- a. To communicate the Public Hearing Minutes and the representations received during Public Hearings and also representations received by APCZMA to the NCSCM, Chennai for further examination.
- b. To incorporate the boundaries of industries/ Industrial Estates/ SEZs having marine outfall and seawater intakes in the CZMPs based on the data furnished by the Industries Department.
- c. To incorporate salt pans in the CZMPs based on the data furnished by the Industries Department.
- d. Changes in the boundaries of Ports and new Ports proposed by the Govt. of AP as per the data to be furnished by the Industries Department/ AP Maritime Board.
- e. The Collector & District Magistrate, Dr. B R Ambedkar Konaseema District requested to organise for re-sampling of water in River Godavari and its tributaries in the district to ascertain the salinity along the stretch of waterbodies already been demarked as CRZ IV as per CRZ 2011 notification. Based on the analysis reports of the water in the tributaries/ creeks, the CRZ areas are to be verified and re-classified.
- f. It is to be ascertained whether the total area of mangroves present in different coastal districts irrespective of ownership are incorporated in the CZMPs.

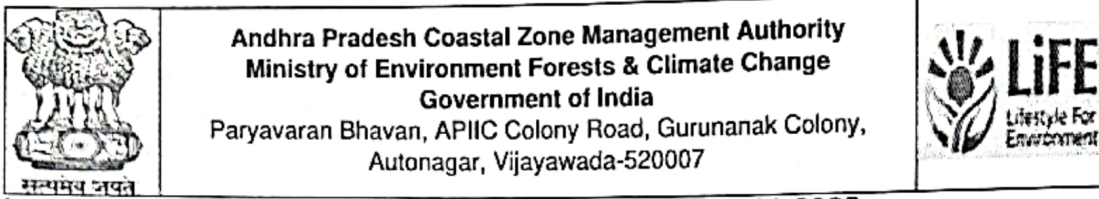
In view of the above, the Public Hearing Minutes and the representations received during Public Hearings and also representations received by APCZMA are enclosed for information. **It is requested to scrutiny and offer your remarks for each representation and send back to APCZMA for examination and onward submission to Technical Scrutiny committee of MoEF, GOI.**

Yours faithfully,

Encl: As above.

S SRI SARAVANAN
Member Secretary, APCZMA
& Spl. Secretary to Govt., EFS&T
Dept.

Copy to the Spl. Chief Secretary to Government, EFST Dept. for kind information.



Letter No. 12 (a)/CRZ/APCZMP/2015-

Date: 04-01-2025

To
The Secretary,
Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 110 003.

Kind attn: Dr. H. Kharkwal, Scientist E (CRZ)

Sir,

Sub: APCZMA - Compliance of order dated 03/10/2024 passed in Original Application No. 249/2023 tiled News Item On India's Sinking Islands Appeared In The Hindu 19.03.2023 with Original Application No. 795/2023 News Item Titled :Third Of India's Coastline Vulnerable To Erosion - Here are The Worst-Hit States Appearing In Indian Express Dated 06.12.2023 - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the provisions of the CRZ Notification 2019 - Progress - Submitted- Reg.

Ref : 1. MoEF& CC, GoI, New Delhi lr. dt.26-12-2024.
2. MoEF&CC, GoI, New Delhi order dt. S.O. 5332 (E) dated 10.12.2024.
3. MoEF& CC, GoI, New Delhi lr. dt. 30.12.2024.

In the reference 1st cited, it was informed that a meeting would be conducted under the Chairmanship of Joint Secretary, MoEF&CC on 07.01.2025 (Tuesday) at 4:00 PM onwards through Video conference to discuss the "Status of updation/ revision Coastal Zone Management Plan (CZMP) of States/ UTs as per CRZ Notification, 2019.

In this context, the status of updation of CZMPs are submitted as follows:

1. The EFS&T Dept., Government of A.P. vide order dt: 31.01.2020 had entrusted the updation of CZMPs as per CRZ Notification, 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai.

2. As per the instructions of the EFS&T Dept., Govt. of AP, the APPCB

vide proceedings dt: 03.09.2020 had issued orders to release an amount of Rs.1,98,66,480/- to NCSCM, Chennai for updation of CZMPs. Accordingly, APPCB vide proceeding dt 24.09.2020 released an amount of Rs. 1,98,66,480/- (One crore Ninety-eight Lakhs Sixty-Six Thousand Four Hundred Eighty rupees only) to NCSCM, Chennai.

3. Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. with the officials of NCSCM, Chennai at Vijayawada to review the status & further action to be taken on the draft CZMPs prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification, 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023.

4. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023. It was stated in the report that, *"the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024"*.

5. The NCSCM, Chennai prepared draft CZMPs and submitted to APCZMA in the month of April, 2024.

6. Due to General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024, Election code came in to force from April to June. All the Collectors and district officials were busy with general elections. Hence, public hearings were not conducted.

7. Subsequently, the Andhra Pradesh Coastal Zone Management Authority (APCZMA) scheduled to conduct public hearings on draft CZMPs in the 13 coastal districts. Public Hearings were completed in 12 districts. Public Hearing for Visakhapatnam district will be conducted as early as possible.

8. Meantime, some of the members of Andhra Pradesh Coastal Zone Management Authority (APCZMA) had resigned from the Authority. The APCZMA had submitted proposal to the EFS&T Dept., Govt. of AP. The Govt. of AP had communicated the proposal to constitute the APCZMA to the MoEF&CC, GoI, New Delhi.

9. The MoEF&CC, GoI, New Delhi vide order dt. S.O. 5332 (E) dated 10.12.2024 constituted the Andhra Pradesh Coastal Zone Management Authority. A copy of the same is enclosed for kind information.

10. The draft CZMPs, Public Hearing minutes and representations received during the Public Hearings (completed in 12 districts) were

reviewed in the APCZMA meeting held on 03.01.2025 at Vijayawada. As decided in the meeting the Public Hearing Minutes and the representations received during Public Hearings and also representation received by APCZMA are communicated to the NCSCM, Chennai for further examination. A copy of the letter addressed to NCSCM is enclosed for information.

11. The Status of updation/ revision of the CZMP as per CRZ Notification, 2019 relating to the state of Andhra Pradesh in the tabular format is enclosed for kind information.

Encl: As above.

Yours faithfully,

S SRI SARAIVANAN
Member Secretary, APCZMA
& Spl. Secretary to Govt., EFS&T
Dept.

Copy to the Spl. Chief Secretary to Government, EFST Dept. for kind information.

Annexure

The Status of updation/ revision of the CZMP/ ICRZP as per CRZ/ ICRZ Notification, 2019 relating to Andhra Pradesh state is as follows:

S. No.	Coastal State's / UT's	Agency preparing CZMP/ ICRZP- 2019	Status as per NCSCM / Concerned States / UTs	Status as per affidavit submitted by the States before Hon'ble NGT												
1.	Andhra Pradesh	National Centre for Sustainable Coastal Management (NCSCM)	<ul style="list-style-type: none"> • NCSCM prepared draft CZMPs & Land Use Land Cover (LULC) maps as per CRZ Notification 2019 and submitted to APCZMA. • As per the procedure involved, Public Consultation process started in 13 Coastal districts of Andhra Pradesh. • Details of Public Hearings conducted in 12 Coastal districts of Andhra Pradesh by the APCZMA on the draft CZMPs: 	October, 2024												
			<table border="1"> <thead> <tr> <th>S. No.</th> <th>Name of the coastal District</th> <th>Date of Public Hearing conducted</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>West Godavari District</td> <td>18.07.2024</td> </tr> <tr> <td>2.</td> <td>Vizianagaram District</td> <td>19.07.2024</td> </tr> <tr> <td>3.</td> <td>Tirupati</td> <td>19.07.2024</td> </tr> </tbody> </table>	S. No.	Name of the coastal District	Date of Public Hearing conducted	1.	West Godavari District	18.07.2024	2.	Vizianagaram District	19.07.2024	3.	Tirupati	19.07.2024	
S. No.	Name of the coastal District	Date of Public Hearing conducted														
1.	West Godavari District	18.07.2024														
2.	Vizianagaram District	19.07.2024														
3.	Tirupati	19.07.2024														

	District	
4.	SPSR Nellore District	23.07.2024
5.	Anakapalli District	23.07.2024
6.	Srikakulam District	25.07.2024
7.	Bapatla District	26.07.2024
8.	Krishna District	26.07.2024
9.	Eluru District	30.07.2024
10.	Dr. B. R. Ambedkar Konaseema District	31.07.2024
11.	Prakasam District	29.08.2024
12.	Kakinada District	05.10.2024

S. No.	Name of the coastal District	Date of Public Hearing conducted
1.	Visakhapatnam District	Postponed. New date is to be fixed.

- Meantime, some of the members of Andhra Pradesh Coastal Zone Management Authority (APCZMA) had resigned from the Authority. The APCZMA had submitted proposal to the EFS&T Dept., Govt. of AP. The Govt. of AP had communicated the proposal to constitute the APCZMA to the MoEF&CC, GoI, New Delhi.

- | | | | |
|--|--|---|--|
| | | <ul style="list-style-type: none">• The MoEF&CC, GoI, New Delhi vide order dt. S.O. 5332 (E) dated 10.12.2024 constituted the Andhra Pradesh Coastal Zone Management Authority. A copy of the same is enclosed for kind information.• The draft CZMPs, Public Hearing minutes and representations received during the Public Hearings (completed in 12 districts) were reviewed in the APCZMA meeting held on 03.01.2025. As decided in the meeting, the Public Hearing Minutes and the representations received during Public Hearings and by APCZMA are communicated to the NCSCM, Chennai for further examination. A copy of the letter addressed to NCSCM is enclosed for information. | |
|--|--|---|--|
